

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

20. IA 1316(MB)2024
IN
C.P. (IB)/1011(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: IDBI Bank Limited
Vs
Process Construction and
Technical Services Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Aditya Nair, Ld. Counsel for the Applicant present through virtual mode.
2. Ld. Counsel for the Applicant submits that vide order dated 20.03.2024 the captioned Company Petition has already been dismissed as withdrawn. In view of dismissal, the present Application becomes infructuous.
3. In view of aforesaid submissions, the present Application i.e. IA-1316(MB)2024 is **dismissed** as infructuous.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)